

LOK SABHA DEBATES

LOK SABHA

Wednesday, August 6, 1997/Shravana 15, 1919 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

HOMAGE TO VICTIMS OF ATOMIC BOMBS DROPPED ON HIROSHIMA AND NAGASAKI

[English]

MR. SPEAKER: Hon. Members, fifty two years ago on this day, the Japanese city of Hiroshima was destroyed by an atomic bomb. Three days after, Nagasaki, another Japanese city suffered the same tragic fate. Thousands of people were killed and millions maimed, depicting to the world how dangerous could be the wars and how harmful were the unbridled ambitions of human beings and nations. Todate, the after-effects of radioactivity released by the two atomic bombs continue to haunt the survivors of Hiroshima and Nagasaki.

Hiroshima and Nagasaki stand as reminders to the world's conscience that weapons of mass destruction such as nuclear weapons should never be used. The dangers of the nuclear weapons and modern devices of war now have multiplied. If the nuclear arsenal that exists in the world today is not reduced and eliminated, the human race cannot become free from the fears of devastating destruction.

Since independence, disarmament has been an important component of India's foreign policy. We have repeatedly emphasised that nuclear weapons must be eliminated from the earth. The principles that can be adopted to reduce and eliminate nuclear arsenal and other conventional weapons of mass-destruction should be non-discriminatory and reassuring of prosperity and peace for all peoples of the world. The tragedy caused by the atom bombs should make us all compassionate, just and humane so that these qualities inform us in handling human affairs.

This House may now observe a minute's silence in memory of the victims of the atomic holocaust of Hiroshima and Nagasaki.

11.02 hrs.

The Members then stood in silence for a minute.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad) : The entire area of my Parliamentary constituency is flooded. No efforts have been made by the Government for their rescue and relief, and the people have been in the water for more than 16 hours.

[English]

MR. SPEAKER : We are discussing the natural calamities at the moment. I think, while the hon. Minister replies, he may kindly make a reference to that particular issue.

11.03 hrs.

ORAL ANSWERS TO QUESTIONS

[English]

HUDCO

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*201. LT. GENERAL PRAKASH MANI TRIPATHI:
SHRI BHIMRAO VISHNUJI BADADE:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Housing and Urban Development Corporation Limited allot commercial space to builders in Delhi;

(b) if so, the details of such allotments made during 1995;

(c) whether the builders are violating the norms of agreement laid down by HUDCO;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken by the Government to remedy the situation ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (e) A Statement is laid on the Table of the Sabha.

Statement

(a) and (b) No, Sir. However, in Community Centre Complex, Andrews Ganj, New Delhi, being developed by HUDCO on behalf of Government, M/s. Ansal Properties and Industries Limited (APIL) has been auctioned space on 10.03.95 for building Shopping Arcade over the car